

FIR No. 41/2018
PS: Kashmere Gate
State Vs. Rashid
U/s 392/397/411/34 IPC and 25 Arms Act

11.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Fakhruddin, Counsel for accused-applicant (through video conferencing)

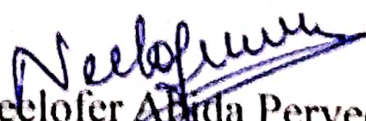
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail for 45 days on behalf of accused Rashid in case FIR No. 41/18 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi in order to decongest the prisons due to outbreak of covid-19 pandemic.

Previous involvement report in respect of accused-applicant and custody certificate alongwith conduct report not received.

IO to file reply alongwith previous involvement report on or before the next date of hearing. Let custody certificate alongwith conduct report be also called for from Jail Superintendent concerned for the next date of hearing.

For report and consideration, put up on **19.08.2020**.


(Neelofar Aftab Perveen)
ASJ (Central) THC/Delhi
11.08.2020

FIR No. 91/2018

PS: Kotwali

State Vs. Sachin

U/s 342/395/397/412/120B IPC and 25/27/54/59 Arms Act

11.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State(through video conferencing)

Sh. V. A. Farooqui, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Sachin in case FIR No. 91/18 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi in order to decongest the prisons due to outbreak of covid-19 pandemic.

Ld. counsel for the accused-applicant submits that last application for interim bail of the accused-applicant was dismissed primarily on the ground that accused-applicant does not have clean antecedents. Ld. counsel submits that he has now annexed copies of the ordersheets of the respective FIRs which are alleged to have been registered against the accused-applicant which clearly show that same pertain to another accused by the name of Sachin Gupta @ Bittu S/o Jitender who has already been enlarged on bail and is not in custody.

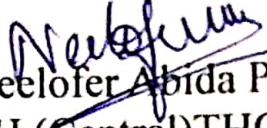
IO to verify whether the FIRs, orders of which are annexed with the application, pertain to accused-applicant or not and whether besides the above said FIR there are any other criminal case registered against accused-applicant or not. Custody certificate and conduct report be also called for from the Jail Superintendent concerned.

Interim bail is also sought on the ground of illness and surgery of



mother of the accused-applicant. Let the medical documents and family status of the accused-applicant be got verified.

For report and consideration, put up on **20.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
11.08.2020

FIR No. 327/2019
PS: Crime Branch
State Vs. Mohar Singh
U/s 21/29 NDPS Act

11.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

None for accused-applicant

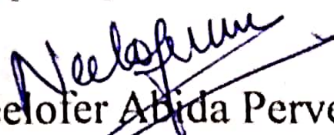
Hearing conducted through Video Conferencing.

This is second application under Section 439 CrPC on behalf of accused-applicant Mohar Singh on the medical grounds.

Adjournment is sought by Ld. counsel for the accused-applicant telephonically.

Reply is file by the IO, however, verification report in respect of the medical documents is not filed. Let the medical documents alongwith family status be got verified.

For report and consideration, put up on **20.08.2020**.


(Neelofar Abida Perveen)
ASJ (Central)THC/Delhi
11.08.2020

FIR No. 468/2018
PS: Burari
State Vs. Kanhiya
U/s 302/207/323 IPC

11.08.2020

ORDER

This is an application for grant of bail filed on behalf of accused Kanhiya in case FIR No.468/2018.

Ld. counsel for the accused-applicant contended that applicant/accused has been falsely arrested and implicated by the police of P.S Burari Delhi on dated 17.10.2018 and since then he is in JC. That the police of P.S Burari arrested the applicant on the basis statement of his own daughter namely Poonam who could not understand the legal consequences and made a complaint against her own father, who was suffering from mental disorder. That PW3 Smt. Sunita, wife of accused has been examined by the prosecution, who has clearly disclosed that due to fall deceased sustained grievous injuries on her head and accused-applicant had not caused any injury to her. That the case falls under section 304 IPC and that too the second part as there was no intention on the part of the accused to cause the death of his relative, there was no premeditation, no motive, that there was merely a scuffle as the accused was inebriated and angry at his wife and daughter and the deceased who was visiting the family had intervened to pacify and accidentally fell down the stairs. That the case on behalf of the accused was not properly

Neele...

conducted by the LAC appointed and that he has to file application for recall of witnesses for cross examination.

Ld. Addl. PP, on the other hand, submitted that the offence committed by the accused-applicant is grave in nature and there is every apprehension that accused Kanhiya may threaten the complainant, influence the witnesses of the case and that he may also jump the bail if enlarged on bail. That accused intentionally caused the death of Bla Devi and inflicted injuries on 3 other victims all family members.

Heard.

Case of the prosecution is that on 16-10-2018 in an incident that took place in the residence of the accused he caused injuries on the person of his wife, his daughter, his minor son and his mother and caused the death of Smt. Bala Devi, sister of the mother of the accused, an elderly lady by hitting her with a hard object on the head. The FIR is registered on the statement of the daughter of the accused in respect of the incident, however the daughter of the accused when examined in court has not deposed in consonance with her statement under section 156 Cr.PC. the wife of the accused has also been examined and has turned hostile. The accused is alleged to have hit his mother with a brick, and the mother of the accused as also his minor son are yet to be examined. Taking into consideration that the accused inflicted injuries on four members of his family, hitting his mother with a brick, and caused the death of one elderly relative due to injuries on the head with a hard object, as per the prosecution, and as the mother of the accused living with the family of the

Neelepur

accused is yet to be examined, at this stage in the totality of the facts and circumstances therefore it is not a fit case for grant of bail. The present application for grant of regular bail on behalf of accused Kanhaiya in case FIR No. 468/2018, is therefore dismissed.

Neelofar

(Neelofar Abida Perveen)

ASJ (Central)THC/Delhi

11.08.2020